

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P NO.82(ND)/2017
CA NO.

CORAM:


SH. R.VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 19.05.2017

NAME OF THE COMPANY: Subhas Chander Manocha & Ors.
V/s
V.B. Minerals & Resins Pvt. Ltd. Ors.

SECTION OF THE COMPANIES ACT: 240-242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SHARADRAJWANSHI	FCS	Respondent	
2.	NESAR AHMAD	FCS	— — —	— — —
3.	AHSANI AHMAD	ADV.	— — —	Ahsan Ahmad

④ Ramjona Roy Brahmai ADV
⑤ vasudha sen ADV
⑥ Parvinder ADV
} Petitioner

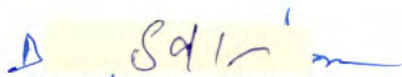
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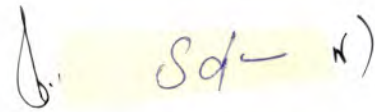


ORDER

Learned Counsel for the parties are present. Ld. Counsel for the petitioner has stated that he has moved an application for transferring the Petition to the Principal Bench with the connected matters for hearing which has been opposed by the Ld. Counsel for the respondent. As the power under Rule 16 (i) (c) of the NCLT Rules, is vested with the Hon'ble President, hence, this application may be placed before the Hon'ble Principal Bench for further consideration.

List on 05.7.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
19.5.2017